

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 802 of 2020**

**IN THE MATTER OF:**

**Hasan Shafiq**

**....Appellant**

**Vs.**

**CT- Technologies ApS & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Mehul Gupta, Advocate**

**For Respondents: Ms. Wamika Trehan, Mr. Karan Gupta and  
Mr. Arvind Kumar Ray, Advocates for R-1.  
Ms. Mrinali Prasad, IRP/R-2.**

**ORDER**  
**(Virtual Mode)**

**05.03.2021:** Parties state that the pleadings are completed and matter is ready for arguments.

List the Appeal 'For Admission (After Notice) Hearing' on **31<sup>st</sup> March, 2021.**

Interim order to continue till then.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*sa/kam*